

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-06-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : Briar Knoll Mills Pvt Ltd

PETITION NUMBER : CP/729/IB/2018

APPLICATION NUMBER : a) MA/107/2020
b) IA/1013(CHE)/2021
c) IA/1028(CHE)/2021 in MA/107/2020
d) IA/1309(CHE)/2021
e) IA/125(CHE)/2022
f) IA(IBC)/907(CHE)/2023
g) IA(IBC)/912(CHE)/2023
h) IA(IBC)/919(CHE)/2023
i) IA(IBC)/1121(CHE)/2023
j) A(IBC)/1127(CHE)/2023

ORDER

203. a. MA/107/2020 IN CP/729/IB/2018

None appeared for the Applicant. Ld. Counsel Mr. R. Vidhya Shankar for Liquidator of M/s. Paramount Mills Pvt Ltd.

In spite of specific direction given during the last hearing held on 26.04.2024 directing the Liquidator of Corporate Debtor M/s. Briar knoll mills Pvt Ltd to appear in person. He has not appeared today. Therefore we are of the view the Applicant is not interested in prosecuting the matter and **therefore MA/107/2020 is dismissed for non-prosecution.**

203.c. IA/1028(CHE)/2021 in MA/107/2020 IN CP/729/IB/2018

None appeared for the Applicant. Ld. Counsel Mr. R. Vidhya Shankar for Liquidator of M/s. Paramount Mills Pvt Ltd.

In spite of specific direction given during the last hearing held on 26.04.2024 directing the Liquidator of Corporate Debtor M/s. Briar knoll mills Pvt Ltd to appear in person. He has not appeared today. Therefore we are of the view the Applicant is not interested in prosecuting the matter and **therefore IA/1028(CHE)/2021 is dismissed for non-prosecution.**

203.i. IA(IBC)/1121(CHE)/2023 IN CP/729/IB/2018

None appeared for the Applicant. Ld. Counsel Mr. R. Vidhya Shankar for Liquidator of M/s. Paramount Mills Pvt Ltd. Ld. Counsel Mr.Chethan Sagar is present.

In spite of specific direction given during the last hearing held on 26.04.2024 directing the Liquidator of Corporate Debtor M/s. Briar knoll mills Pvt Ltd to appear in person. He has not appeared today. Therefore we are of the view the Applicant is not interested in prosecuting the matter and **therefore IA(IBC)/1121(CHE)/2023 is dismissed for non-prosecution.**

203.b. IA/1013(CHE)/2021 IN CP/729/IB/2018

Ld. Counsel Mr. Raj Jhabakh for the Applicant. None for the Liquidator. Liquidator is given final opportunity to appear failing which he will be set ex parte.

List the application for **final hearing on 06.08.2024.**

203.d. IA/1309(CHE)/2021 IN CP/729/IB/2018

Ld. Counsel Mr.Veeraraghavan for the Applicant. None for the Liquidator. Liquidator is given final opportunity to appear failing which he will be set ex parte.

List the application for **final hearing on 06.08.2024.**

203.e. IA/125(CHE)/2022 IN CP/729/IB/2018

Ld. Counsel Mr.Ramasamy Meyappan for the Applicant (Erstwhile RP). Ld. Counsel Mr.Bathri Narayan for R2.

In this case none appeared for R1 and R3 and we find that R1 has not contributed their share of CIRP cost.

R1 is directed to make the payment of CIRP cost within 2 weeks and file compliance memo.

List the application for **final hearing on 06.08.2024.**

203.f. IA(IBC)/907(CHE)/2023 IN CP/729/IB/2018

203.g. IA(IBC)/912(CHE)/2023 IN CP/729/IB/2018

Ld. Counsel Mr.Paneer Selvam for the Applicant. None for the Liquidator.

Liquidator is given final opportunity to appear failing which he will be set ex parte.

List the applications for **final hearing on 06.08.2024.**

203.h. IA(IBC)/919(CHE)/2023 IN CP/729/IB/2018

203.j. IA(IBC)/1127(CHE)/2023 IN CP/729/IB/2018

List the applications for **final hearing on 06.08.2024.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)